Quantity of irrigated agricultural land

†774. SHRI RUDRA NARAYAN PANY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that a large quantity of irrigated agricultural land and proposed irrigable land has been given or being given to industrial houses;

(b) whether many agreements have been signed in this regard;

(c) if so, the details thereof; and

(d) the measures available with Government to compensate the loss being faced by the agriculture?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (d) Land and its management are under the exclusive legislative and administrative jurisdiction of the State as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Land acquisition and compensation to Land owners are done by the State Governments as per the provisions of the Land Acquisition Act.

Utilization of water of river Vamsadhara

775. SHRI NANDI YELLAIAH: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details and current status of the proposal of Andhra Pradesh Government for setting up Inter-State Water Dispute Tribunal under Section 4 of the Inter-State Water Dispute Act regarding utilization of water of river Vamsadhara;

(b) the reasons for delay in taking a decision on this proposal; and

(c) by when the decision is likely to be taken on this proposal?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (c) The States of Orissa and Andhra Pradesh had sent requests on 14th February 2006 and 28th July, 2009 respectively under section 3 of the Inter-State River Water Disputes Act-1956 for referring the dispute regarding inter-state river Vansadhara for adjudication by a Tribunal.

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†Original notice of the question was received in Hindi.

The Hon'ble Supreme Court, on a Writ Petition filed by the State of Orissa in the said matter before it, in 2009 had directed the Central Government to constitute a Water Dispute Tribunal and refer the said dispute to the Tribunal for adjudication. Accordingly, the Central Government has constituted Vansadhara Water Dispute Tribunal on February 24th, 2010 and has referred the said dispute to it.

PAPERS LAID ON THE TABLE

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश): मान्यवर, एफडीआई के बारे में ...**(व्यवधान)**...

Report and Accounts (2010-11) of SSS-NIRE, Kapurthala and related papers

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

(a) Thirteenth Annual Report and Accounts of the Sardar Swaran Singh National Institute of Renewable Energy (SSS-NIRE), Kapurthala, for the year 2010-11, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute. [Placed in Library. *See* No. L.T. 5378/15/11]

...(Interruptions)...

Report and Accounts (2009-10) of FCI, New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 35 of the Food Corporation Act, 1964:

   (a) Annual Report and Accounts of the Food Corporation of India (FCI), New Delhi, for the year 2009-10, together with the Auditor's Report on the Accounts.

   (b) Review by Government on the working of the above Corporation.

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. *See* No. L.T. 5326/15/11]